

ITEM NO.4

Court 1 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.9394/2021

(Arising out of impugned final judgment and order dated 25-03-2021 in CRLP No. 2009/2021 passed by the High Court for the State of Telangana at Hyderabad)

THE DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

YAN HAO & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.158296/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Vikramjit Banerjee, ASG
Mr. Zoheb Hossain, Adv.
Mr. Syed Abdul Haseeb, Adv.
Ms. Deepabali Datta, Adv.
Mr. Rajat Nair, Adv.
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard learned Additional Solicitor General appearing for the petitioner – the Directorate of Enforcement and carefully perused the material available on record.

Application seeking exemption from filing certified copy of the impugned Order is allowed.

Issue notice.

Dasti service, in addition, is permitted.

Liberty is also granted to serve the Standing counsel for the State of Telangana.

The Registry is directed to list this matter immediately after service is complete on the respondents.

Tag with Special Leave Petition (Cr1.) No.9400 of 2021.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER